

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU**

CP(IB).No.94/2018
U/s 9 of IBC, 2016 read with
Rule-6 I&B (AAA) Rules, 2016.

In the matter of :

A → *Vaiva*
M/s ~~Viva~~ *Vaiva* Technologies Private Limited,
having its office at No.1357, 9th Cross,
J.P.Nagar 1st Phase,
Bengaluru - 560 078

....Petitioner/
Operational Creditor

Versus

M/s Kratos Ads Private Limited,
No.451, 1st Floor, 17th Main,
17th Cross, Sector-4, HSR Layout,
Bengaluru - 560 102.

....Respondent/
Corporate Debtor

Date of Order: 10th September, 2018

CORAM: Hon'ble Shri Rajeswara Rao Vittanala, Member (J)

Hon'ble Dr.Ashok Kumar Mishra, Member (T)

Counsel/Parties Present:

For the Petitioner *✓* Shri Guru Prasanna

For the Respondents : Shri Samarth S.

Per: Hon'ble Dr.Ashok Kumar Mishra, Member (T)


ORDER


1. CP(IB).No.94/BB/18 is filed by M/s *Vaiva* ~~Viva~~ *Vaiva* Technologies Private *A*
Limited, under Section 9 of IBC read with Rule-6 of I&B (AAA) Rules, 2016 to
initiate Corporate Insolvency Resolution Process in respect of M/s Kratos

A

Ads Private Limited on the ground that M/s Krators Ads Private Limited committed default for an amount of Rs.8,34,702/- .

2. The case is listed for admission before the Bench on various dates viz. 10.04.2018, 18.04.2018, 03.05.2018, 13.06.2018, 24.07.2018 and 21.08.2018.
3. Heard Shri S.Guru Prasanna, learned Counsel for the Petitioner, and Shri Samarth S., learned counsel for the Respondents. Both the learned counsels have filed compromise Petition dated 04.09.2018 (which is taken on record) by interalia stating that the parties have settled the issue raised in the present Company Petition by themselves, and thus they do not wish to prosecute the present Company Petition.
4. In view of the above facts and circumstances of the case CP(IB).No.94/BB/18 is disposed of as withdrawn by directing both the parties to strictly adhere to the terms and conditions contained in the Compromise Petition dated 04.09.2018 without any deviation. Aggrieved party is at liberty to file Miscellaneous Application, for non implementation of the terms and conditions prescribed in the joint compromise Petition.


(Dr.Ashok Kumar Mishra)
Member (T)


(Rajeswara Rao Vittanala)
Member (J)